

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No. 92/2020**

**PS : Gokal Pur**

**State Vs. Hazi Mehmood Khan**

**22.12.2020**

**In view of the Order No. 4527-4542/  
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application fr reinvestigation of the  
matter moved on behalf of applicant.**

**Present: Complainant Mehmood Khan in person with  
Ld. Counsel Mr. Mohd. Riaz.**

**The Ahlmad has traced the main file.**

**The case is fixed for consisderation on cognizance on  
06.01.2020.**

**Notice of the application be issued to the IO who  
shall file the reply on the next date of hearing.**

**The application be listed with the main case filed on  
06.01.2021.**

**Order be uploaded on the server.**

**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/22.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**Religare Housing Development Finance Corporation  
Ltd. (now Reliance Assets Reconstruction)**

**Vs.**

**Chandra Kant Singh**

**CIS No. 674/2018**

**22.12.2020**

**In view of the Order No. 4527-4542/  
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application seeking redirection to the  
Court Receiver to comply the order dated 27.04.2021.  
The main file is also tagged with the application.**

**Present: Ms. Shikha Saxena, Ld. Counsel for applicant.  
Mr. Manmeet S. Teji, Receiver/Advocate has  
joined the proceedings through VC.**

Perusal of the record would show that in the present case a Receiver was appointed on an application of the creditor M/s. Religare Housing Development Finance Corporation Ltd. U/s. 14 of the SARFAESI Act, vide order dated 27.04.2018. Thereafter, the Receiver had filed his report dated 12.07.2018 in the court. It was mentioned in

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the report that the credit and debtor had entered into a settlement and therefore, he was informed by the creditor/applicant that there was no requirement to seal and to take the possession of the property. After completion of the proceedings, the report was filed by the Reciever. Nothing had remained in the matter as the parties had entered into settlement and the Receiver was discharged. Therefore, now present application for redirection moved by M/s. Reliance Assets Reconstruction Ltd. is not maintainable in the present form. Redirections to the same Receiver cannot be issued. It is also noteworthy that there is no vakalatnama filed along with the present application. The application is therefore is dismissed and disposed of accordingly.

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**(DINESH KUMAR)**  
**CMM/NE/KKD/DELHI/22.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**Union Bank of India Vs. Pramod Kumar  
CIS No. 107/2020**

**22.12.2020**

**In view of the Order No. 4527-4542/  
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**This is an application moved on behalf of  
applicant seeking direction to Court Receiver for taking  
physical possession of the property.**

**Present: Mr. A.K. Giri, Ld. Counsel for applicant.  
Receiver is present.**

**The Receiver has filed his report.**

**The Ahlmad has submitted that the main file is not  
traceable. Main file be traced and be put up with the  
application on 06.01.2021.**

**Order be uploaded on the server.**

**(DINESH KUMAR)  
CMM/NE/KKD/DELHI/22.12.2020**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No. 158/2020, 159/2020 & 163/2020  
PS Dayal Pur  
State Vs. Shubham**

**22.12.2020**

**In view of the Order No. 4527-4542/  
Power/Judl./N.E./KKD/Delhi/2020 dated 26.11.2020  
issued by Ld. District & Sessions Judge, North East,  
Karkardooma Courts, the present matter has been  
taken up through physical hearing today.**

**These are three different applications moved on  
behalf of applicant for cancellation of NBWs in above  
mentioned three FIRs.**

**Present: Mr. Aditya Aggarwal and Mr. Rajkumar  
Sharma, Ld. Counsel for applicant/accused.**

**Present applications have been moved for  
cancellation of NBWs issued against the  
applicant/accused.**

**Perusal of the record would show that three bail  
orders dated 09.12.2020 were received by Ld. Duty MM  
which were passed by Mr. Vinod Yadav, Ld. ASJ, North  
East, Karkardooma Courts in three different above  
mentioned FIRs. The applicant/accused was granted  
interim bail for a period from 10.12.2020 to 12.12.2020**

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on furnishing bail bond in the sum of Rs.50,000/- with one surety of like amount to the satisfaction of Ld. CMM/MM/Duty MM. The said orders and the surety bonds are shown to have been furnished before Ld. MM Ms. Anamika on 10.12.2020 which were accepted till 12.12.2020. As available on the record, the applicant/accused did not surrender before the Jail Authorities as directed by Ld. ASJ in the above mentioned orders. On 16.12.2020, report to this effect was called from the Jail Superintendent which was received on 17.12.2020. Thereafter, NBWs were directed to be issued against the accused with notice to his surety through IO. Thereafter, present application has been moved. From the record it appears that NBWs against the accused were inadvertently issued. The original bail bond should have been sent to the concerned court of Ld. ASJ after accepting the surety bond. It is the Hon'ble Sessions Court who has to decide further course of action after the accused did not surrender as directed by Ld. ASJ. Therefore, the order of issuing NBWs against applicant/accused and notice to the surety are recalled. NBWs stand canceled.

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The original bail bond be sent to the court of Ld. ASJ Mr. Vinod Yadav with the intimation that the accused has not surrendered as yet in any of the above mentioned three matters. Applications are disposed of accordingly.

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**(DINESH KUMAR)**  
**CMM/NE/KKD/DELHI/22.12.2020**